THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) The present arrangement that Commercial is advertisements Eire displayed and show windows put up at selected sites at Railway Platforms. The sites are generally selected on the basis of suggestions made by advertisers. Convenience of passengers and operational and technical aspects are borne in mind in making the selections. At certain stations, the Railways have developed specific sites for display of posters and hoardings. There is no proposal under consideration to alter or review this arrangement.

(b) Does not arise.

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REFORMS IN THE SYSTEM OF ELECTIONS

267. SHRI S. S. RAJENDRAN: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether Government have any proposal under their consideration to take any statutory measure to bring the polling booth to the voter instead of taking the voter to the polling booth in the elections;- and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM):
(a) and (b) The Election Commission has recommended the substitution of a new section in place of present section 25 of the Representation of the People Act, 1951, which will among other things, authorise the district election officer to set up mobile polling stations also with the previous approval of the Election Commission. The matter is under consideration by Government.

LICENCE TO SET UP INDUSTRY IN TAMIL NADU

268. SHRI S. S. RAJENDRAN: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have granted licence to any new entrepreneur to set up any industry in the State of Tamil Nadu after the relaxation of certain rules regarding issuing of licences for industries; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS SHRI FAKHRUDDIN ALI AHMED): (a) and (b) Since the announcement of the new licensing policy on 18th February, 1970, no industrial licence has been granted for setting up of a new industrial undertaking in the State of Tamil Nadu. However, a "letter of intent" has been issued on 23-4-1970 to M/s. Madras State Industrial Development Corporation Ltd. for the establishment of a new industrial undertaking for the manufacture of Sodium Hydrosulphite.

PROHIBITION IN THE COUNTRY

269. SHRI KANCHI KALYANA-SUNDARAM : SHRI T. K. SRINIVASAN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether Government have any proposal under consideration to adopt effective ways for introducing prohibition in all the States in the country; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHUL-RENU GUHA): (a) Prohibition being a State subject it is for State Governments to take effective steps for its enforcement.

(b) Does not arise.

PRODUCTION OF COACHES AT I.C.F., PERAMBUR

270. SHRI S. SIVAPRAKASAM: Will the Minister of RAILWAYS be pleased to state the details of production of passenger coaches at the Integral Coach Factory at Perambur for the years 1967-68, 1968-69 and 1969-70?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) : A statement is attached.